श्री सक्जीराम अग्रधास (मध्य प्रदेश): सत्या वहन जी...(ब्यवधान)..... गोसीकांड किस के राज में हुन्ना था जिसमें हजारों श्रादिवासी मारे गये थे? ...(ब्यवधान)...

श्री राम नरेश यादव (उत्तर प्रदेश): महोदया, सुल्तानपुर में 15 अगस्त को... (व्यवधान)...

THE DEPUTY CHAIRMAN: Satya Bahin, please go back to your seat. (Interruptions) .. .Askher to go back to her seat. Satya Bahin, go back to your seat. I am not permitting... (Interruptions) .. .That is enough... (Interruptions)...

भीसती सरवा बहिन: ग्रापको शर्म ग्रामी चाहिये (व्यवधान)

श्री सक्खीराम अग्रवाल: बस्तर में इतना बड़ा मोलीकांड ग्रादिसासियों पर करवाया था (व्यवधान) ग्राज ग्रादिवासियों ग्रीर हरिजनों की बात करते हैं। (व्यवधान)

THE DEPUTY CHAIRMAN: Go back to your seat. It will not go on record. Go back to your seat.

## THE CINEMATOGRAPH (AMEND MENT) BILL, 1992

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRJA VYAS): Madam. I beg to move for leave to introduce a Bill further to amend the Cinematograph Act, 1952.

The question was put and the motion was adopted.

KUMARI GIRIJA VYAS: Madam, I introduce the Bill.

STATUTORY RESOLUTION SEEKING APPROVAL. FOR THE CONTINUANCE OF PRESIDENT'S PROCLAMATION UNBER ARTICLE 356S IN RELATION TO JAMMU AND KASHMIR

AND

## THE JAMMU AND KASHMIR APPROPRIATION (NO. 2) BILL, 1992

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Madam, I beg to move the following Resolution: —

"That this House approves the continuance in force of the Proclamation issued by the President on the 18th July, 1990, under article 356 of the Constitution, in relation to the State of Jammu and Kashmir, for a further period of six months with effect from the 3rd September, 1992.

As the House is aware, in view of situation the then prevailing Kashmir, a Proclamation Jammu and under Article 356 of the Constitution in relation to the State of Jammu and Kashmir was issued by the Presi dent on the 18th July, 1990 on the re commendation of the Governor. Ear 19-1-1990 Governor, on the Jammu and Kashmir, assumed to himself the powers of the State Executive and Legislature placing the Legislative Assembly of the State under suspension under the provisions of the Constitution of Jammu and Kashmir. A month later, on 19-2-1990, the State Assembly was disolved by the Governor, in exercise of his powers under the State Constitution.

As the law and order and security situation in the State of Jammu and Kashmir continued to be grim, approval of both the Houses of Parliament was obtained for continuance in force of the Proclamation dated 18th July, 1990, in relation to the "State